

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA. 491 of 2016

Date of Order: 06.02.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SRIMANTA KUMAR DE  
VS.  
POSTS

For the Applicant : Mr.K. Sarkar, Counsel

For the Respondents : Ms. P.Goswami, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard both.

2. It is noticed that the Departmental Proceedings have not yet been concluded with any final order and in the mean time the applicant has been acquitted in the criminal charges of misappropriation of an amount of Rs. 2,300/- by forging signature of the depositor of SB A/c No. 838727 standing open in the name of Sri Madan Mohan Jana at Bansi Chandipur Branch Post Office which is the subject matter of Article III of Departmental Proceedings. Since the Departmental Proceedings is not yet been finalized, the applicant is directed to hand over a copy of the order passed by the Court of Additional Sessions Judge, Third Court and Judge Third Special Court, Bankura in G.R. case no. 737/2013, to the Inquiry Officer to be forwarded to the Disciplinary Authority to be appropriately considered by the said authority before finalizing the Departmental Proceedings.

3. The said authority shall take into consideration the order of acquittal for the

purpose of coming to a finding whether the applicant deserves revocation of suspension and an order to that effect shall be issued within a period of one month from the date of receipt of a copy of this order.

4. OA accordingly stands disposed of. No costs.

(Jaya Das Gupta)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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